

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-485(PB)/2017

IN THE MATTER OF:

Meenu Chopra

.... Applicant/petitioner

Vs.

Innovative Infradevelopers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Sumesh Dhawan, Ms.Jasvin Dhama, Advs.

For the Respondent :

ORDER

Learned Counsel for the respondent applies for short adjournment to enable him to file reply. Let reply be filed within 10 days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 11th January, 2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**